Refund of fees to students

2811. SHRI DHARAM PAL SABHARWAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that after successful completion of the written test/ interview, candidates are called for counselling for admission in various institutions and are asked to deposit fees and when they get admission in another institution, only a part of fees deposited is refunded;

(b) whether Government propose to enact a law/make rules, so that no advance fee is got deposited; and

(c) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) It has come to the notice of the University Grants Commission (UGC) and All India Council for Technical Education (AICTE) that Institutions and Universities including Deemed-to-be-Universities are admitting students long before the actual starting of academic session; collecting full fee from the admitted students; and, retaining their school/Institution leaving certificates in original. The Institutions and Universities are also reportedly confiscating the fee paid if a student fails to join by such dates.

The University Grants Commission (UGC) and the All India Council for Technical Education (AICTE) have issued Public Notices conveying their instructions to Institutions, Universities etc. in this regard. As per these instructions, the Institutes, Universities including deemed-to-be-universities shall maintain a waiting list of students/candidates. In the event of a student/candidate withdrawing before the starting of the course, the waitlisted candidates should be given admission against the vacant seat. The entire fee collected from the student, after a deduction of the processing fee of not more than Rs. 1000/- (one thousand only) shall be refund and returned by the Institution/University to the student/ candidate withdrawing from the programme. Should a student leave after joining the course and if the seat consequently falling vacant has been filled by another candidate by the last date of admission, the Institution must return the fee collected with proportionate deductions of monthly fee and proportionate hostel rent, where applicable.

Irregularities in education system

†2812. DR. MURLI MANOHAR JOSHI: SHRI RAM JETHMALANI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn towards the report issued by UNESCO's International Institute for Educational Planning indicating therein various irregularities in Indian education system;

[†]Original notice of the question was received in Hindi.